

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

**C.P. No.461/2016
in
OA No.2924/2015**

this the 3rd day of May, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. K.N.Shrivastava, Member (A)**

Dr. Vineet Relhan
S/o N.D.Relhan
R/o 35-F, Sector-7
SFS Flats Jasola Vihar
New Delhi-25

.... Petitioner

(By Advocate: None)

VERSUS

1. Shri Kewal Kumar Sharma
Chief Secretary
GNCT of Delhi
IP Estate, 5th Floor
Delhi Sachivalaya
Govt. of NCT of Delhi.
2. Dr. A.R. Sihag
Secretary
Union Public Service Commission
Dholpur House
Shahjahan Road
New Delhi.
3. Shri Chandrakar Bharti
The Principal Secretary
Health & Family Welfare
9th Level A Wing
Delhi Sachivalaya
IP Estate, New Delhi -2.Contemnors/Respondents.

(By Advocate: Shri R.V.Sinha for R-2, UPSC)

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar,

Heard both sides.

2. When this matter is taken up, the learned counsel for the respondent No.2-UPSC, while producing an order dated 27.02.2017 passed in Writ Petition (C) No.1703/2017, submitted that the Hon'ble High Court of Delhi granted the stay against the order of This Tribunal in O.A. and accordingly prays for closing of the CP.

3. In the circumstances and in view of the stay order of Hon'ble High Court of Delhi, the C.P. is closed. Notices are discharged. However, the applicant is at liberty to avail his remedies, in accordance with law, once the stay is vacated or the aforesaid Writ Petition is finally decided. No costs.

(K.N.Shrivastava)
Member (A)

(V. Ajay Kumar)
Member (J)

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